



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Members of Legislative  
Assembly (Removal of  
Disqualification) (Amendment)  
Bill, 2014**

(Bill No. 13 of 2014)

**AS**  
(~~To be~~ introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT,  
ASSEMBLY HALL, PORVORIM, GOA  
AUGUST, 2014**

**THE GOA MEMBERS OF LEGISLATIVE  
ASSEMBLY (REMOVAL OF  
DISQUALIFICATION) (AMENDMENT)  
BILL, 2014**

(Bill No. 13 of 2014)

A

BILL

5 *further to amend the Goa Members of Legislative  
Assembly (Removal of Disqualification) Act,  
2005 (Goa Act 13 of 2005).*

BE it enacted by the Legislative Assembly of  
Goa in the Sixty-fifth Year of the Republic of  
India, as follows:-

10 1. *Short title and commencement.*— (1) This Act  
may be called the Goa Members of Legislative  
Assembly (Removal of Disqualification)  
(Amendment) Act, 2014.

(2) It shall come into force at once.

15 2. *Amendment of Schedule.*— In the Schedule  
appended to the Goa Members of Legislative  
Assembly (Removal of Disqualification) Act, 2005  
(Goa Act 13 of 2005),-

20 (i) against serial number 21, for the  
expression "The office of the Chairman of the  
Goa Sewerage Corporation;", the expression  
"The office of the Chairman and Vice-Chairman

of the Goa Sewerage and Infrastructure Development Corporation;" shall be substituted;

(ii) the existing entry at serial number "32" shall be re-numbered as "47" and in the Explanation thereto, for the figure "32", the figure "47" shall be substituted; 5

(iii) after the existing entry at serial number 31, the following entries shall be inserted, namely:-

"32. The office of the Chairman of the Goa State Co-operative Marketing and Supply Federation Limited; 10

33. The office of the Chairman of the Goa State Agricultural Marketing Board;

34. The office of the Chairman and Vice-Chairman of the Goa Football Council; 15

35. The office of the Chairman and Vice-Chairman of the Goa Football Development Council;

36. The office of the Chairman of the Goa Education Development Corporation; 20

37. The office of the Chairman of the Goa Energy Development Agency;

38. The office of the Chairperson of the Goa State Commission for Protection of Child Rights; 25

39. The office of the Chairman of the Ravindra Bhavan, Margao;

40. The office of the Chairman of the Ravindra Bhavan, Sankhali;

41. The office of the Chairman of the Ravindra Bhavan, Curcholem;

5 42. The office of the Chairman of the Ravindra Bhavan, Vasco;

43. The office of the President of the Goa Konkani Academy;

10 44. The office of the President of the Tiatr Academy, Goa;

45. The office of the Chairman of the Institute Menezes Braganza;

15 46. The office of the President and Vice-President of the Goa Panchayat Mahila Shakti Abhiyan."

### STATEMENT OF OBJECTS AND REASONS

The Bill seeks to insert certain offices in the Schedule to the Goa Members of Legislative Assembly (Removal of Disqualification) Act, 2005 (Goa Act 13 of 2005) so that the persons holding those offices shall not be disqualified for being chosen as or for being a member of the Legislative Assembly of the State of Goa.

5

This Bill seeks to achieve the above objects.

### FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

### MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is involved in this Bill.

Porvorim, Goa.  
11<sup>th</sup> August, 2014.

**(MANOHAR PARRIKAR)**  
Chief Minister/Minister for  
Legislative Affairs

Assembly Hall,  
Porvorim, Goa.  
11<sup>th</sup> August, 2014.

**(N. B. SUBHEDAR)**  
Secretary to the Legislative  
Assembly of Goa.

### ANNEXURE

-----  
**Schedule appended to the Goa Members of  
Legislative Assembly (Removal of Disqualification)  
Act, 2005 (Goa Act 13 of 2005)**  
-----

### SCHEDULE

1. The office of a member of a Home Guard constituted under any law for the time being in force in any State;
2. Any office in connection with the affairs of the Goa University or any committee, council or body connected with the Goa University;
3. The office of Chairman, Economic Development Corporation Limited, Goa;
4. The office of Chairman, Kadamba Transport Corporation Limited;
5. The office of Chairman, Goa Housing Board;
6. The office of Chairman, Goa Tourism Development Corporation Limited;
7. The office of Chairman, Goa Handicrafts, Rural and Small Scale Industries Development Corporation Limited;
8. The office of Chairman, Goa Industrial Development Corporation;
9. The office of the Chairman and Vice-Chairman of the Goa State Infrastructure Development Corporation Limited;
10. The office of the Chairman and Vice-Chairman of the Goa State Planning Board;

11. The office of the Chairman of the Goa Khadi and Village Industries Board;

12. The office of the Chairman of the Goa State Scheduled Caste and Other Backward Classes Finance and Development Corporation Limited;

13. The office of the Chairman of the Goa State Horticultural Corporation Limited;

14. The office of the Chairman of the Goa Forest Development Corporation Limited;

15. The office of the Chairman of the Goa State Scheduled Tribes Finance and Development Corporation Limited;

16. The office of a Parliamentary Secretary;

17. The office of the Chairman of Bal Bhavan, Goa;

18. The office of the Chairman of the Goa State Social Welfare Board;

19. The office of the Chairperson of the Goa State Commission for Women;

20. The office of the Chairman of the Goa Meat Complex;

21. The office of the Chairman of the Goa Sewerage Corporation;

22. The office of the Chairman of the Goa State Commission for Backward Classes;

23. The office of the Chairman of the Infotech Corporation of Goa Limited;

24. The office of the Chairman and Vice-Chairman of the Kala Academy, Goa;

25. The office of the Chairman of the Rajiv Kala Mandir, Ponda;

26. The office of the Chairman of the Planning and Development Authorities, Goa;

27. The office of the President and Vice-President of the Sports Authority of Goa;

28. The office of Chairman, Vice-Chairman and members of the Entertainment Society of Goa;

29. The office of Chairman of the State Urban Development Agency;

30. The office of Chairman of the Goa Tillari Irrigation Development Corporation;

31. The office of Chairman and Vice-Chairman of the Goa Rehabilitation Board;

32. The office of Chairman, Director or member of any other Statutory or non-statutory body or committee or corporation constituted by the Government of Goa.

**Explanation.**—For the purpose of the entry at serial number 32,-

(i) "statutory body" means any corporation, committee, commission, council, board or other body of persons, whether incorporated or not, established by or under any law for the time being in force;

(ii) "non-statutory body" means any body of persons other than a statutory body.

Assembly Hall  
Porvorim-Goa.  
11<sup>th</sup> August, 2014

**N. B. Subhedar**  
Secretary to the Legislative  
Assembly of Goa